

| Annexure-1   |                                     |                        |                  |                  |                           |  |                                     |  |  |                             |  |                            |  |                          |                                    |                 |
|--|-------------------------------------|------------------------|------------------|------------------|---------------------------|--|-------------------------------------|--|--|-----------------------------|--|----------------------------|--|--------------------------|------------------------------------|-----------------|
| Name of the Corporate Debtor: Petron Engineering Construction Limited (In-Liquidation) |                                     |                        |                  |                  |                           |  |                                     |  |  |                             |  |                            |  |                          |                                    |                 |
| Date of Commencement of Liquidation: 05.02.2020  |                                     |                        |                  |                  |                           |  |                                     |  |  |                             |  |                            |  |                          |                                    |                 |
| List of Stakeholders Version 5.0 drawn as on: 08.01.2024                               |                                     |                        |                  |                  |                           |  |                                     |  |  |                             |  |                            |  |                          |                                    |                 |
| List of Secured Financial Creditors  |                                     |                        |                  |                  |                           |  |                                     |  |  |                             |  |                            |  |                          | (Amount in ₹)                      |                 |
| Sl. No   | Name of creditor                    | Identification No.     | Details of claim |                  | Details of claim admitted |  |                                     |  |  |                             |  | Amount of contingent claim | Amount of any mutual dues, that may be set off | Amount of claim rejected | Amount of claim under verification | Remarks, if any |
|  |                                     |                        | Date of receipt  | Amount claimed   | Amount of claim admitted  | Nature of claim                                  | Amount covered by security interest | Whether security interest relinquished? (Yes/No) | Details of Security Interest   | Amount covered by guarantee | % share in total amount of claims admitted |                            |  |                          |                                    |                 |
| 1  | ArcelorMittal India Private Limited | U27100GJ2006PT C106923 | 04.03.2020       | ₹ 2,28,32,01,519 | ₹ 2,17,26,92,866          | Debt acquired form Financial Creditors           | ₹ 2,17,26,92,866                    | Yes  | Following are the detail as per the claim form :<br>The details of security held by AMIPL pursuant to the Assignment Agreement are set out below:<br>(i) First hypothecation charge on entire current assets including stock of raw materials, stock-in-progress, semi finished & finished goods, consumables, stores, spares, books debts and all other movables both present and future of PECL excluding the SEPCO project specific assets charged exclusively to Axis Bank<br>(ii) Equitable Mortgage on factory land and Building situated on plot no.218,221,222,223,224. Baroda Jambosar State Highway, Village: Dhabasa, Baroda, Total Area of 31093 SW. Mtrs. in name of the PECL.<br>(iii) Equitable Mortgage of office Bloc Nos. 601,602,603,610-624 on 6th floor measuring 15688 sq feet and block nos 15 & 16 on ground floor measuring 1160 sq feet at Swastik Chambers, ST Road, Chembur, Mumbai - 400071 in the name of PECL.<br>(iv) Hypothecation of Heavy Plant & Machinery and Fixtures.<br>(v) Hypothecation of Crane Model No. 11250.<br>(vi) Hypothecation of Crawler Lifting Crane Model No.9310 (Serial No.18442),<br>(vii) American Crawler Lifting Crane Model No. 11230-SI No. GS-19342 of PECL.<br>(viii) Second Pari Passu charge on Plant & Machinerries on assets exclusively charged to other banks of PECL.<br>(ix) Corporate Guarantee of KSS to secure loan of PECL. | ₹ -                         | 87.35%                                     | ₹ -                        | ₹ -  | ₹ 11,05,08,653.00        | ₹ -                                | Refer note 2    |
| 2  | Axis Bank Limited                   | L65110GJ1993PLC 020769 | 06.03.2020       | ₹ 31,86,40,432   | ₹ 31,45,93,732            | Fund Based (Including Interest) & Non Fund Based | ₹ 30,02,00,000                      | Yes  | Following are the detail as per the claim form :<br>Exclusive charge on all project specific assets of the SEPCO project.  | ₹ -                         | 12.65%                                     | ₹ -                        | ₹ -  | ₹ 40,46,700              | ₹ -                                | Refer note 3    |
| 3*   | The Karur Vysya Bank Limited        | L65110TN1916PLC 001295 | 02.03.2020       | ₹ 4,39,86,963    | ₹ 4,39,86,963             | Term Loan (Including Interest)                   | ₹ 4,39,86,963                       | No   | Following are the details as per the claim from:<br><br>1. Exclusive Charge on the following assets of the Company i.e. M/s Petron Engineering Construction Limited :<br>a. Industrial Land and Building situated in Plot no: 307,Trans Thane Creek Industrial Area, Mahape, Navi Mumbai<br>b. ***Land and Building situated in plot no:328 Trans Thane Creek Industrial Area, Mahape, Navi Mumbai<br>c. Exclusive Charge on Crawler Lifting Crane Model No.9299,<br>d. Exclusive Charge on Crawler Lifting Crane Model No.9310,<br>e. Exclusive Charge on Liebherr Crane Model No.LG-1400.<br>f. Exclusive Charge on Crawler Lifting Crane Model No.9280.<br>2. First paripassu Charge on the entire fixed assets of the Company (excluding certain assets specifically charged to certain lenders), along with other working Capital lenders and term lenders.<br>3. Corporate Guarantee of M/s Petron Investment Private Limited (Group Company of M/s KAZSTROY Service Global B.V.) since amalgamated with M/s KSS Petron Private Limited) .<br>Please refer note 4.   | ₹ -                         | 0%   | ₹ -                        | ₹ -  | ₹ -                      | ₹ -                                | Refer note 4    |
| Total  |                                     |                        |                  | ₹ 2,64,58,28,914 | ₹ 2,53,12,73,561          |  | ₹ 2,51,68,79,829                    |  |  | ₹ -                         | 100%                                       | ₹ -                        | ₹ -  | ₹ 11,45,55,353           | ₹ -                                |                 |

**Notes:**

1. The liquidator has made the best estimate of the amount for admission of the claim wholly or partially based on the information & proofs of claims as made available to him by the claimant and based on the records and information provided by the corporate debtor. Proofs of the claims includes (Agreements, sanctioned letters bankers' book etc.)
2. Due to error in calculation of claim amount and on account of release/invoked Bank Guarantees an amount of Rs. 11,05,08,653 is not admitted.
3. Due to non-availability of the documents substantiating such claim of Bank Guarantee and/or interest on uninvoked Bank Guarantee an amount of Rs. 40,46,700 is not admitted.
4. During the liquidation process the Karur Vysya Bank Limited has satisfied its claim after proceeding under section 52 of the Code through sale of secured assets (Mahape Industrial Land ). The remaining secured assets have been relinquished to the liquidation estate and excess amount realized from the sale of the assets under section 52 has also been deposited to the liquidation estate. As the claim is satisfied in its entirety, the entitlement of KVB has been now changed to NIL.
5. The liquidator reserve his right to modify the List of stakeholders based on verification of the records and information and accordingly modify the entry in compliance of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 and/or in the manner as may be directed by the Adjudicating Authority.

**Appendix 1A**

List of Claimants who have filed their claims after the last date of receipt of claim

(Liquidation commencement date 05.02.2020)

*None of the claimant in the below list is deemed to be a stakeholder of the Corporate Debtor just because its name is reflecting in the following list. This list of claimants is provided only for the purpose of information, without prejudice to the rights of liquidator to verify the below mentioned claims as per the Insolvency and Bankruptcy Code 2016 and Regulations made thereunder and in the manner as directed by the Adjudicating Authority.*

| Sl. No. | Name of Claimant               | Nature             | Amount Claimed | Remark     |
|---------|--------------------------------|--------------------|----------------|------------|
| 1       | SREI Equipment Finance Limited | Financial Creditor | 57,10,161      | Refer Note |

**Note:** Liquidator did not receive the claim documents from this claimant till the last date for receipt of claims (being 06.03.2020), hence this claimant is not considered for the purpose of verification/entering into the list of stakeholders. An email has been sent to this claimant informing him/it about the late receipts of his/its claim.